

# COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifteenth Lok Sabha)

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## NINETEENTH REPORT

*(Presented on 18.8.2011)*

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Nineteenth Report.

2. The Committee met on 16 August, 2011 for –

- I. Classification and allocation of time for discussion of Bills under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.
- II. Reconsideration of classification of three Bills.

### **Classification and allocation of time to Bills**

3. The Committee considered classification and allocation of time in respect of seven Bills as shown in the Appendices.

4. After considering all aspects of the Bills, the Committee recommend that one Bill shown in Appendix-I be placed in category 'A'. The Committee further recommend that the remaining six Bills shown in Appendix-II be placed in category 'B'. The Committee also recommend allocation of time for each of the Bills as shown in column 5 of the Appendices I and II, respectively.

## Reconsideration of classification of Bills

5. The Committee then took up the reconsideration of classification of the following three Bills:-

- (1) The Constitution (Amendment) Bill, 2011  
(Amendment of articles 124 and 216)  
by Shri Arjun Meghwal, M.P.

The Committee considered the request of Shri Arjun Meghwal, M.P. to reconsider their earlier decision (*vide* Sixteenth Report) regarding classification of the Bill from category 'B' to category 'A'.

On reconsideration, the Committee did not see any justification for altering the original categorization of the Bill.

- (2) The Constitution (Amendment) Bill, 2011  
(Insertion of new article 330A, etc.)  
by Shri Arjun Meghwal, M.P.

The Committee considered the request of Shri Arjun Meghwal, M.P. to reconsider their earlier decision (*vide* Sixteenth Report) regarding classification of the Bill from category 'B' to category 'A'.

On reconsideration, the Committee did not see any justification for altering the original categorization of the Bill.

- (3) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2010  
(Amendment of the Schedule)  
by Shri Nishikant Dubey, M.P.

The Committee considered the request of Shri Nishikant Dubey, M.P. to reconsider their earlier decision (*vide* Sixth Report) regarding classification of the Bill from category 'B' to category 'A'.

On reconsideration, the Committee decided to recommend that the Bill may be placed in category 'A'.

## Recommendations

6. The Committee recommend that-

- (i) the classification and allocation of time to seven Bills by the Committee, as shown in the Appendices, be agreed to by the House; and
- (ii) the reclassification of the Bills, as shown in paragraph 5, be agreed to by the House.

NEW DELHI;

*16 August, 2011*

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*25 Sravana, 1933 (Saka)*

**KARIYA MUNDA**

*Chairman,  
Committee on Private Members'  
Bills and Resolutions.*

## APPENDIX-I

(See para 4 of the Report)  
(List of Bills placed in category 'A' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Constitution (Amendment) Bill, 2011 ( <u>Insertion of new articles 16A and 29A</u> ) by Shri Nishikant Dubey, M.P.	34 of 2011	‘A’	2 hours

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## APPENDIX-II

(See para 4 of the Report)  
(List of Bills placed in category 'B' and allocation of time)

Sl. No.	Title of the Bill and member-in-charge	Bill No.	Category recommended	Time recommended
1	2	3	4	5
1.	The Land Acquisition Bill, 2011 by Shri Jayant Chaudhary, M.P.	27 of 2011	'B'	2 hours
2.	The Constitution (Amendment) Bill, 2011 ( <u>Amendment of articles 15 and 16</u> ) by Shri S. Semmalai, M.P.	21 of 2011	'B'	2 hours
3.	The Abolition of Capital Punishment Bill, 2011 by Shri Pradeep Tamta, M.P.	15 of 2011	'B'	2 hours
4.	The Government Servants (Declaration of Assets and Investigation) Bill, 2011 by Shri Pradeep Tamta, M.P.	16 of 2011	'B'	2 hours
5.	The Intelligence Services (Powers and Regulation) Bill, 2011 by Shri Manish Tewari, M.P.	23 of 2011	'B'	2 hours
6.	The Indian Penal Code (Amendment) Bill, 2011 ( <u>Insertion of new sections 302A and 364B</u> ) by Shrimati Sushma Swaraj, M.P.	20 of 2011	'B'	2 hours

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